

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **24.04.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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Application No : CA(CAA)/768/CHE/2020  
Petition No :  
Name of Petitioner :  
& Net Classroom Pvt Ltd and Other  
Name of Respondent :  
Section : Sec 230-232 of CA, 2013  
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**ORDER**

Present: None for the Applicant.

It is seen from the order dated 28.02.2024 that on 24.11.2021, the Counsel for the Applicant was allowed to file the details along with synopsis, dates and events but no step is taken till date. Even on the last date none for the Applicant was present.

Repeated calls made. Neither the Applicant nor the Counsel for Applicant is present.

CA(CAA)/768/CHE/2020 is **dismissed in default and for non-prosecution.**

**File be consigned to record room.**

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**